

Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the movement of ships on the coast of India has been hampered due to inadequate charting and also due to the fact that no hydrographic surveys of long strips of our coast have been made; and

(b) if so, the steps being taken by Government to provide remedial measures in this regard?

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): (a) and (b). The movement of ships in Indian waters has not been hampered due to inadequate charting. A number of these charts were produced by the British Admiralty and have been kept up-to-date by the issue of Notices to Mariners indicating subsequent changes. The Naval Hydrographic Office, Dehra Dun, has also published some charts mainly of approaches to ports and places of various harbours and anchorages. Vessels are able to enter and leave our ports with the assistance of all these charts.

However, the question of carrying out a systematic hydrographic survey of the entire coastline of the country is engaging the attention of Government. This would involve the survey of the sectors of the coastline which have not been properly surveyed so far and re-survey of sectors where considered necessary.

राष्ट्रीय रक्षा कोष के लिए मनीआर्डर

*४१५. { श्री भगवत झा आजाद :
श्री बी० चं० शर्मा :
श्री सुबोध हंसदा :
श्री सं० चं० सामन्त :
श्री नि० रं० सास्कर :
श्री महेश्वर नायक :
श्री विभूति मिश्र :
श्री द्वारका दास मंत्री :

क्या डाक और तार मंत्रो यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय रक्षा कोष में देश के विभिन्न भागों से भेजे गए मनीआर्डरों की रकम का गबन करने में लगे हुए कुछ व्यक्तियों को गिरफ्तार किया गया है ; और

(ख) यदि हां, तो अब तक गबन की गई धनराशि कितनी है ?

डाक और तार विभाग में उपमंत्री (श्री भगवती) : (क) दो व्यक्तियों को, जिनमें नई दिल्ली के बड़े डाकघर का एक डाक कर्मचारी भी शामिल था, तीन मनीआर्डरों की मूल प्रविष्टियों को मिटाने, उनकी रकम बढ़ा कर ६०० रुपये करने तथा भुगतान के लिये अपने एक साझेदार के नाम उन्हें बनाने के अपराध में गिरफ्तार किया गया। इस धोखादेही का पता लगने से पहले केवल एक मनीआर्डर की अदायगी की जा चुकी थी। यह नहीं कहा जा सकता कि जिन मनीआर्डरों में हेरफेर की गई वे राष्ट्रीय रक्षा कोष के मनीआर्डर थे।

(ख) केवल ६०० रुपये।

U.S. Supersonics for Air India

{ Shri P. C. Borooah:
Shri Rameshwar Tantia:
Shri Anjanappa:
*416. { Shri Subodh Hansda:
Shri D. C. Sharma:
Shri R. S. Pandey:

Will the Minister of Transport be pleased to state:

(a) whether the Air India propose to purchase U.S. supersonic airliners; and

(b) if so, how many and on what terms?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): (a) and (b). Air India have, with the approval of the Central Government, placed a deposit of \$300,000 with the

Federal Aviation Agency of the United States Government for reserving delivery positions for 3 American manufactured Supersonic Transport Aircraft. The deposit is refundable, without penalty, if, before November, 1965, the Air India decide not to go in for these Aircraft.

Ticketless Travel

752. Shri E. Madhusudan Rao: Will the Minister of Railways be pleased to state:

(a) the number of persons who were held up for ticketless travel in the various railways during 1963-64;

(b) the total amount realised from them as fine;

(c) the loss, if any, suffered by the Government as a result of this; and

(d) the total average loss estimated by the Government every year as a result of ticketless travel?

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): (a) Approximately 5.7 million passengers were detected travelling without ticket during the period from 1st April to 31st December, 1963.

(b) Rs. 38 lakhs were realised as excess charge from these passengers, in addition to Rs. 118 lakhs as railway fare and luggage charges.

(c) and (d). It is estimated that the total ticketless travel is to the extent of about Rs. 5 crores per annum, the estimate being based on massive concentrated checks through-

out the Railways. Out of this, the Railways realised approximately Rs. 2 crores as fare and excess charge through normal ticket checking arrangements.

North Andamans Forests

753. Shri A. S. Saigal: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 481 on the 5th March, 1963 and state:

(a) the quantity of timber required to be extracted annually from 1957-58 onwards by the lessee of the North Andamans Forests;

(b) the quantities actually extracted by the lessee;

(c) the royalty levied on exported timber;

(d) the quantities exported annually; and

(e) the royalty recovered annually against the levied amount?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) This information is contained in the reply given to Unstarred Question No. 481 answered in the Lok Sabha on 5-3-1963.

(b) to (e). The information upto the year 1960-61 is contained in the reply given to Unstarred Question No. 481 answered in the Lok Sabha on 5-3-1963. The information in respect of the subsequent years is given below:

Year	Quantity actually extracted by the lessee	Royalty levied on exported timber including quantity sawn in the mill	Quantity exported	Royalty recovered annually against the levied amount
	In tons	In Rs.		In Rs.
1961-62	11,252	4,57,815.06	6,701.20.91	4,57,815.06
1962-63	6,599	4,01,377.25	5,074.15.03	4,01,377.25
1963-64	Complete information is not available as the year is not yet over.			